

**Central Administrative Tribunal
Ernakulam Bench**

OA No.180/00876/2018

Tuesday, this the 30th day of October, 2018

C O R A M

**Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

A.Jose
Postman, Kacheri, Kollam-691 013.
Residing at Thenguvila Thekkathil
Kumbalam P.O.
Kundara, Kollam-691 503.

Applicant

[Advocate: Mr. Vishnu S.Chempazhanthiyil]

versus

1. The Senior Superintendent of Post Offices
Kollam Postal Division
Kollam-691 001.
2. Union of India, represented by
the Chief Postmaster General
Kerala Circle
Thiruvananthapuram-695 033.

Respondents

[Advocate: Mr. Anil Prasad, ACGSC]

This OA having been heard on 30th October, 2018, the Tribunal on the same day delivered the following order:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

The applicant is aggrieved that he had applied for appointment as Postman during the 2010 Limited Departmental Competitive Examination, but due to certain factors which were not within his control, he was offered appointment only in 2013. He seeks a direction to the respondents to consider granting notional appointment from the date of occurrence of vacancy, as done in the case of the beneficiary in OA No.126 of 2015. It is submitted that the applicant

has submitted representation seeking the said benefit, copy of which is available at Annexure A6.

2. At this point, we are of the view that the OA can be disposed by directing the first respondent to consider Annexure A6 representation within thirty days of receipt of this order. Ordered accordingly. With the aforesaid direction, the OA stands disposed of.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures produced on behalf of the applicant:

Annexure A1: Copy of the communication No.VIG/RTI/GENL/2013 Pt.II dated 25.10.2013 issued by the APMG (Vigilance).

Annexure A2: Copy of the communication No.VIG/RTI/GENL 2013 dated 6.8.2013 submitted by APMG (VIG) to the CPMG.

Annexure A3: Copy of the order dated 21.10.2013 in OA No.1113/2012 of this Tribunal.

Annexure A4: Copy of the Memo No.BB/27/Exam/2010 dated 13.11.2013 issued by the 1st respondent.

Annexure A5: Copy of the order dated 21.12.2016 in OA No.180/126/2015 of this Tribunal.

Annexure A6: Copy of the representation dated 22.8.2017 to the 1st respondent.